

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
(IB)-178(PB)/2017
New IA/3577/2024

IN THE MATTER OF:

Mussadi Lal Kishan Lal

.....Applicant

Vs.

Ram Dev Int. Ltd.

.....Respondent

SECTION

U/s 9 IBC Liq.

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Mr. Manoj Kumar Garg, Mr. Sachin Kaushik, Advs.

ORDER

New IA/3577/2024:-

This is an application filed by the Liquidator in terms of Regulation 44 of IBBI (Liquidation Process) Regulations, 2016 seeking further extension for completion of the liquidation process. Heard the submission made by Ld. Counsel on behalf of the Liquidator who submitted that in view of the pendency of an appeal before the Karnal Authority as mentioned in the application, 6 months extension w.e.f. 24.06.2024 be granted for completion of the liquidation process. In view of this, we grant 6 months extension w.e.f. 24.06.2024 for completion of liquidation process. However, it is made clear that no further extension on account of pendency of appeal before the Karnal

Authority will be granted. Liquidator has to take appropriate steps for disposal of the case pending before the Karnal Authority. Ld. Counsel for the Liquidator further directed to complete the liquidation process within the extended period. With these observation, the present application i.e. New IA/3577/2024 is **disposed of.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)